

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-1091/PB/2020

IN THE MATTER OF:

M/s. CFM Assest Reconstruction Pvt. Ltd.

...PETITIONER

Vs

Ms. Ragini Jain

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 24 .04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Ruchi Kohli, Adv. and Mr.
Anuj Rathee, Adv.,

For the RP

:Advocate Mrs. Sonakshi Dhiman

For the Respondent

:

ORDER

Ld. Counsel on behalf of the Resolution Professional is present and submitted that in terms of order dated 21.12.2023 they have once again served the Personal Guarantor, however, none appeared on behalf of the Personal Guarantor at the time of hearing of the matter. The same was the situation on 31.01.2024. In view of this the Personal Guarantor is set *ex parte*. List the matter for consideration of the Report of Resolution Professional on **29.05.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)